

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.60/2020**

**Dated Monday, the 20<sup>th</sup> day of January, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

M.Geetha,

Postwoman, Thanjavur HPO,

Thanjavur 613001. Thanjavur Postal Division. ....Applicant

By Advocate M/s. P. R. Satyanarayanan

Vs

1.Union of India rep by,

Chief Postmaster General,

Tamilnadu Circle, Chennai 600002.

2.Postmaster General,

Central Region,

Tiruchirapalli 620001.

3.Senior Superintendent of Post Offices,

Thanjavur Postal Division,

Thanjavur 613001. ....Respondents

By Advocate Mr. Su. Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records relating to the impugned proceedings No. REP/2-Misc/2019 dated 19.12.2019 issued by the first respondent and quash the same as arbitrary and illegal and direct the respondents to appoint the applicant as Postal Assistant under 'UR' category in Thanjavur Postal Division based on her merit position released by the first respondent in respect of the DR Examination for GDS to PAs/SAs for the unfilled vacancies of departmental quota of the years 2013 and 2014 along with all consequential benefits and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing today, learned counsel for the applicant would submit that the applicant participated in the examination for appointment to the post of Postal Assistant for the departmental vacancies of the years 2013 & 2014 thrown open to GDS held on 31.07.2016. She qualified in Paper-I even under UR category and hence was permitted to sit for Paper II in which also she qualified under UR category and stands first in the merit list of the selected candidates as per standards applicable to UR category. But the results of Thanjavur Postal Division is kept pending due to interim order granted by this Tribunal in OA 85/2017. The applicant in OA 85/2017, a OBC candidate, who was not permitted to sit for Paper II got an interim order to permit her to appear for Paper II and the Tribunal has ordered not to publish the results of the applicant in OA 85/2017 till the disposal of that OA .

3. According to the applicant, there is no stay of her proceedings and there is no impediment in appointing the applicant who is qualified and has come up in merit list under UR category.

4. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and would submit that the case of the applicant would be considered for appointment if she is otherwise eligible under UR category.

**5. In view of the limited submission and considering the fact that the applicant is eligible for appointment in the vacant post coming under UR category, the respondents are directed to appoint the applicant in the vacant post if she is eligible for the appointment otherwise.**

**6. The authority will make it clear that the appointment given will be subject to outcome of OA 85/2017.**

7. OA is disposed of as above.

**(T.JACOB)  
MEMBER (A)**

**20.01.2020**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**